

1. **Updated list of creditors:**

Sr. No.	Type of Creditors	Amount as per Claim (Rs.)	Amount admitted (Rs.)	Security Interest (Rs.)	Voting Right	Remark
<u>Financial Creditors (Form C):</u>						
1	City Co-op Credit & Capital Ltd.	2,24,06,665	2,24,06,665/-	-	18.55%	-
2	Nashik Merchant Co-Operative Bank Ltd.	10,91,31,388	9,83,85,387/-*	<p><u>Working Capital</u> -Hypothecation of Inventory, receivables. - Leasehold Plot No F-23, 24 located at MIDC Satpur, Nashik Vide Mortgage Deed No. 5-5603-2015 Dt. 14/08/2015 Term Loan - Plant & Machinery - Mortgage of Plot No 23, 24 located at MIDC Satpur, Nashik vide Mortgage Deed No. 5/6442/2014 dt. 12/08/2014</p>	81.45%	16/04/2019 * CIRP cost of Rs. 16,27,910/- incurred by NAMCO Bank till 30/09/2019 is not included
	Total	13,15,38,053	12,07,92,052/-		100%	

Sr. No.	Type of Creditors	Amount as per Claim (Rs.)	Amount admitted (Rs.)	Voting Right	Remark
<u>Operational Creditors - Claims Accepted (Form B):</u>					
1	Laxmi Enterprises	9,51,191	9,51,191	-	-
2	Shivam Brass Products	3,20,500	3,20,500	-	-
3	Om Sai Enterprises	1,61,181	1,61,181	-	-
4	Sleek Powder paints	5,65,778	5,65,778	-	-
5	Manish Dangalia (Colour Zone)	4,23,451	4,23,451	-	-
6	V. B. Power Pvt. Ltd	1,07,68,826	1,07,68,802	-	Difference of Rs. 24.
7	Ultra Tech Cement Limited	20,78,125	20,78,125	-	-
8	Vasavadatta Cements Ltd	15,64,720	15,64,220	-	Difference of Rs. 500.
9	Aadi Enterprises (Amit Vijay Tambat)	2,70,140	2,70,140	-	Claim received beyond time limit prescribed in Regulation 12. However, with approval of the CoC in the 8 th CoC meeting held on 11 th November 2019, the claim is Admitted.
10	M/s V Xpress (A division of V Trans (India) Limited)	6,04,860	6,04,860	-	Amount as per books is Rs. 3,56,991/- & difference amount is due to interest charged by V Xpress which is as per agreement, copy of which is provided by Operational Creditor. Therefore, whole claim amount of Rs. 6,04,860/- is accepted including interest.

11	Deputy Comm. of State Tax - NAS-VAT-E-011	31,32,160	31,32,160	-	<p>Claim received beyond time limit prescribed in Regulation 12. However, CoC in the 8th meeting held on 11th November 2019 asked to consider the claim.</p> <p>Net amount payable as per our books as on 31/03/2019 is Rs. 8,86,043/- whereas claim received is Rs. 31,32,160/-.</p> <p>However, claim amount is admitted on the basis of below given reasons:</p> <ol style="list-style-type: none"> 1. Dues of Rs. 65,669/- is against Assessment Order for FY 2014-15 which is correct but not accounted in books. 2. As per books there is a refund of Rs. 9,69,831/- of FY 2014-15 which is not received but the same is
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					<p>Being adjusted demand raised against non-issuance of C Form.</p> <p>3. As per books liability for FY 2016-17 is of Rs. 18,59,113/- but as per notice received outstanding liability is Rs. 18,58,045/-.</p> <p>4. Interest of Rs. 12,08,446/- charged by department is upto 01/05/2019 which is upto the date of Commencement of CIRP Process for the liability upto 2016-17 only which is not accounted in the books but considered in claim admitted.</p> <p>5. Vat Payable as per books for FY-2017-18 is Rs. 8,03,722/- same is not claimed by the department, as return was not filed. Also interest for the same is not accounted inbooks.</p>
	Total	2,08,40,932	2,08,40,408		
Sr. No.	Type of Creditors	Amount as per Claim (Rs.)	Amount Admitted (Rs.)	Voting Right	Remark
1	Classic Agro Bioscience Pvt. Ltd	1,50,06,941	47,86,054	-	Amount as per books is admitted & the same is being communicated to Operational Creditor.
2	Nashik Steel Corp	28,10,702	27,91,679	-	Amount as per books is admitted & the same is being communicated to Operational Creditor.
3	Sunil Transport	4,00,843	3,03,552	-	Amount as per books is admitted & remaining amount is under verification.
4	DCIT CIRCLE 13 (2) (1)	60,60,620	-	-	Claim of Rs. 60,60,620/- is against demand notice for AY 2001-02 which is already

	MUMBAI				been paid by the Corporate Debtor & NIL amount is admitted against that claim. However, amount of Rs. 43,05,442/- outstanding for FY 2016-17, 2017-18 & 2018-19 which is as per books of accounts of corporate debtor but same is not yet claimed by Income Tax Department. Whereas outstanding demand as per income tax website for AY 2016-17 is Rs. 31/- & for AY 2017-18 is Rs. 9,05,348/-
5	Vaibhav Engineering	5,75,055	-	-	Claim received beyond time limit prescribed in Regulation 12 & Claim amount is not reflecting in books. Also confirmed by the erstwhile management that there is no amount payable to Vaibhav Engineering.
	Total	2,48,54,161	78,81,285		